

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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02.04.2013

OA No. 242/2013

Mr. P.N. Jatti, Counsel for applicants.

The applicants have filed this OA to decide the representation dated 04.11.2012 (Annexure A/1), which has not been decided by the respondents till date.

Having heard the learned counsel for the applicants, we direct the respondents to consider and decide the representation of the applicant dated 04.11.2012 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K. S. Rathore*

(Justice K.S.Rathore)  
Member (J)

*ahq*